CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.117/2008 Dated the 29th day of July, 2008.

CORAM:

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER HON'BLE DR.K.S.SUGATHAN, ADMINISTRATIVE MEMBER

O Jayarajan, Divisional Forest Officer, Kannur-12.

... Applicant

By Advocate Mr.N.Nandakumara Menon Sr Mr.P.K.Manoj Kumar

V/s

- Union of India represented by its Secretary,
 Ministry of Environment & Forests,
 Paryavaran Bhavan, C.G.O.Complex,
 Lodhi Road, New Delhi-110 003
- The State of Kerala represented by the Chief Secretary, Government of Kerala, Thiruvananthapuram
- The Principal Secretary,
 Forests & Wildlife,
 Secretariat, Thiruvananthapuram
- The Union Public Service Commission represented by its Secretary, Shajahan Road, New Delhi
- The Selection Committee for Selection to the Indian Forests Service Constituted under Regulation 3 of the I.F.S (Appointment by Promotion)
 Regulation 1966 represented by its Chairman, Union Public Service Commission, New Delhi.

8

The Director General of Forests and Special Secretary, Government of India, Ministry of Environment & Forests, Paryavaran Bhavan, C.G.O. Complex, Lodhi Road, New Delhi ... Respondents

By Advocates Mr TPM Ibrahim Khan SCGSC (R 1&6) Mr.R.Premsankar G.P. (R 2&3) Mr.Thomas Mathew Nellimoottil (R 4-5)

This application having been heard on 29th July, 2008, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Mr.George Paracken, Judicial Member

The applicant is a State Forest Service Officer of the Government of Kerala. He has filed the present case seeking a direction to respondents 1, 2, 4 & 5 to convene the Select committee for preparing the list of suitable Officers and the select list for appointment to promotion in the I.F.S Kerala Cadre for the year 2007 in accordance with Regulation 5 and 7 of the Indian Forest Service (Appointment by Promotion) Regulations 1966. The other relief sought by the applicant in this case is to direct the 6th respondent to consider and dispose of Annexure A-6 representation regarding conducting Triennial review of IFS cadre for promotion. He has also sent a similar Annexure A-7 representation to respondent no.1.

The applicant's counsel has fairly submitted that since the Selection Committee has already been convened and the select list has already been prepared for the year 2007, the first prayer has become

9

infructuous.

We, therefore, dispose of this OA with a direction to the 6th respondent to consider the applicant's Annexure A-6 representation and dispose it of within a period of three months by a speaking and reasoned order. With the aforesaid direction, the OA is disposed of. There shall be no orders as to costs.

K.S.SUGATHAN ADMINISTRATIVE MEMBER GEORGE PARACKEN JUDICIAL MEMBER

abp